CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No.180/MP/2024

- Subject : Petition under Section 79(1)(f) read with Sections 79(1)(b) of the Electricity Act, 2003 and Article 16.3.1 of the Power Purchase Agreement dated 4.9.2018 *inter alia* seeking a declaration that pursuant to part-commissioning of the Project due to force majeure events, the Petitioner is not liable to pay any liquidated damages or any other sum, and is entitled to seek a refund of the liquidated damages erroneously collected by the Respondent.
- Petitioner : Avikiran Solar India Private Limited (ASIPL)
- Respondent : Solar Energy Corporation of India Limited (SECI)

Date of Hearing : **22.4.2025**

- Coram : Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
- Parties Present : Shri Ashwin Ramanathan, Advocate, ASIPL Ms. Ritika Singh, Advocate, SECI Ms. Somya Sahni, Advocate, SECI Ms. Anushree Bardhan, Advocate, SECI

Record of Proceedings

At the outset, the learned counsel for the Petitioner sought liberty to file a rejoinder in the matter.

2. Considering the above request, the Commission permitted the Petitioner to file its rejoinder within three weeks. Further, the Commission also directed the parties to indicate their views on referring the instant matter to the Arbitration on or before the next date of hearing.

3. The Petition will be listed for hearing on **19.6.2025**.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)